

DR. KANIMOZHI NVN SOMU: Sir, I introduce the Bill.

The Special Financial Assistance to the State of Tamil Nadu Bill, 2022

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I move for leave to introduce a Bill to provide for special financial assistance to the State of Tamil Nadu for the purpose of sustainable and balanced development of growth-oriented infrastructure such as affordable housing, drinking water, roads, sanitation, creation of grain and fodder banks, skill development, textile parks, food processing zones, cloud seeding and welfare schemes for women, children, senior citizens and people living below the poverty line in the State and encouraging traditional water conservation through lakes, ponds, wells, rainwater harvesting and afforestation and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

DR. KANIMOZHI NVN SOMU: Sir, I introduce the Bill.

The Hate Speech and Hate Crimes (Prevention) Bill, 2022

SHRI K.R. SURESH REDDY (Telangana): Sir, I move for leave to introduce a Bill to effectively prevent and combat hate speech and hate crimes, their negative effects on individuals, groups and societies, and to protect the constitutional values of autonomy, dignity and equality and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI K.R. SURESH REDDY: Sir, I introduce the Bill.

The Andhra Pradesh Reorganisation (Amendment) Bill, 2023

SHRI K.R. SURESH REDDY (Telangana): Sir, I move for leave to introduce a Bill further to amend the Andhra Pradesh Reorganisation Act, 2014

The question was put and the motion was adopted.

SHRI K.R. SURESH REDDY: Thank you, Chairman, Sir.

MR. CHAIRMAN: You have to introduce the Bill.

SHRI K.R. SURESH REDDY: Sir, I introduce the Bill.

SHRI K.R. SURESH REDDY: Thank you, Mr. Chairman, Sir.

MR. CHAIRMAN: Thanks is well-taken.

SHRI K.R. SURESH REDDY: The pause from the side paused me too!

MR. CHAIRMAN: The Prevention of Money Laundering (Amendment) Bill, 2022. Shri Raghav Chadha to move for leave to introduce the Bill.

SHRI RAGHAV CHADHA (Punjab): Sir, the Prevention of Money Laundering...

MR. CHAIRMAN: You introduce the Bill. ...(*Interruptions*)... Just introduce.

श्री राघव चड्ढा: सर, मैं एक वाक्य बोलकर इंट्रोड्यूस कर दूँ? ...(**व्यवधान**)...

MR. CHAIRMAN: Nothing. You just have to seek leave. ...(*Interruptions*)...

SHRI RAGHAV CHADHA: Okay. I move.....(*Interruptions*)...

MR. CHAIRMAN: It is not a platform to say beyond what the rule prescribes.

श्री राघव चड्ढा: सर, पिछली बार जब इंट्रोड्यूस किया था, तो आपने अनुमति दी थी कि एक वाक्य ...(**व्यवधान**)...

MR. CHAIRMAN: Why should you get into argumentative mode?

SHRI RAGHAV CHADHA: No, no. I will follow your direction.

MR. CHAIRMAN: You follow the rule.

SHRI RAGHAV CHADHA: I shall, Sir.

MR. CHAIRMAN: Do you want to seek leave?

SHRI RAGHAV CHADHA: Yes, Sir. Thank you so very much, Sir.

The Prevention of Money Laundering (Amendment) Bill, 2022

SHRI RAGHAV CHADHA (Punjab): Sir, I move for leave to introduce a Bill further to amend the Prevention of Money Laundering Act, 2002.

The question was put and the motion was adopted.

SHRI RAGHAV CHADHA: Sir, I introduce the Bill.

The Constitution (Amendment) Bill, 2022 (substitution of articles 153, 154 etc.)

MR. CHAIRMAN: The Constitution (Amendment) Bill, 2022 (substitution of articles 153,154 etc.). Shri Raghav Chadha to move for leave to introduce the Bill.

SHRI RAGHAV CHADHA (Punjab): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI RAGHAV CHADHA : Sir, I introduce the Bill.

The Decriminalization of Defamation Bill, 2023

MR. CHAIRMAN: The Decriminalization of Defamation Bill, 2023. Shri Raghav Chadha to move for leave to introduce the Bill.

SHRI RAGHAV CHADHA (Punjab): Sir, I move for leave to introduce a Bill to decriminalize the offence of defamation.

The question was put and the motion was adopted.

SHRI RAGHAV CHADHA: Sir, I introduce the Bill.